

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 464 of 2020

In the matter of:

Saurabh Bharatbhushan Jain

....Appellant

Vs.

Excel Tubes & Cones & Anr.

...Respondents

Present

For Appellant Mr. Keith Varghese, Advocate.

**For Respondents: Mr. Pavan. S. Godiawala, Advocate for R-1.
 Mr. Kailash T Shah (IRP) & Mr. Vishnu Sankar,
 Advovocates for R-2**

ORDER

(Virtual Mode)

21.08.2020: Mr. Pavan S. Godiawala, the Learned Counsel appears for Respondent No. -1 prays for time to file 'Reply'/ 'Response' and he is permitted to file 'Reply' within ten days from today and also the copy of the said 'Reply'/ 'Response' may well be served on the appellant side three days before the next date of 'Hearing'.

Mr. Vishnu Sankar, the Learned Counsel appears for Respondent No.- 2 seeks time to file 'Reply' /'Response' and accordingly, he is granted to file the same together with his 'Status Report' by next date of 'Hearing'. The Registry is directed to List the matter on **9th September, 2020**.

**[Justice Venugopal M.]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

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